

THE
PARLIAMENTARY DEBATES

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(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 19th February, 1954

The House met at Two of the Clock

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part 1)

3-1 P. M.

DEATH OF SHRI PAUL JUJHAR
SOREN

Mr. Speaker: I regret to inform the the House of the passing away of Shri Paul Jujhar Soren who was a sitting Member of the House, at the age of 61. We mourn the loss of Shri Soren and I am sure the House will join me in conveying our condolences to his family. The House may stand in silence for a minute.

The House stood in silence for a minute.

Mr. Speaker: In view of the previous practice of this House, it may adjourn—I am not fixing any time—after the hon. Minister of Railways presents his Budget, to enable Members to attend the funeral which, I understand, is to take place at about 5 P. M. The service is being held at 4-30 P. M.

Shri Frank Anthony (Nominated—Anglo-Indians): With your permission, Mr. Speaker, I wish to associate the Group of which Mr. Soren was a member, with the expression of condolence from this House. The late

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Mr. Paul Soren was a Santal Christian. He was essentially an educationist and he spent most of his time in working for the uplift of the Santals. He did not a little work in promoting Santali literature and Santali education, and to those of us in this Group who came to know him personally he endeared himself by his unassuming personality and his modesty. I merely wish, on behalf of this Group, to ask you specially to convey the sincerest condolences of the Independent Group to the members of the bereaved family.

Mr. Speaker: The Group is included in "the House."

PETITIONS

(i) DISPLACED PERSONS (CLAIMS)
SUPPLEMENTARY BILL.

(ii) FAIR DISTRIBUTION OF AGRICULTURAL EVACUEE PROPERTY AMONGST DISPLACED PERSONS.

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the House of the People, I have to report that two petitions, as per statement laid on the Table, have been received relating to—

(i) the Bill to provide for claims in respect of urban property left in Pakistan by the Displaced persons which was introduced in the House on the 23rd December, 1953 by Shri Ajit Prasad Jain; and